

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
03-05-2024 AT 10:30 AM**

**CP (IB) No. 251/9/HDB/2020**

**AND**

**Cont. A(IBC) 4/2023, IA (IBC) 247, 248 & 843/2024 in CP (IB) No. 251/9/HDB/2020  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

Mr P Raghava Rao

**...Operational Creditor**

**AND**

Anjali WaterFord Hospitality and Infra Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**Cont. A(IBC) 4/2023**

Learned Counsel Mr Rama Rao, for applicant present physically.

Mr G Venkata Subba Rao, Liquidator present physically.

Learned Proxy Counsel Smt Sandhya Rani, for respondent present through Video Conference.

Call on 07.06.2024.

**IA (IBC) 247/2024**

Learned Counsel Mr Rama Rao, for applicant present physically.

Mr G Venkata Subba Rao, Liquidator present physically.

Learned Counsel Mr Bendi Ravi teja, for Respondent No 4 present physically.

Learned Counsel Mr Nitish, for Respondent No.2 present physically.

For hearing, matter adjourned to 7.06.2024

**IA (IBC) 248 /2024**

Learned Counsel Mr Rama Rao, for applicant present physically.

Mr G Venkata Subba Rao, Liquidator present physically.

For hearing, matter adjourned to 7.06.2024

**IA (IBC) 843/2024**

Learned Counsel Mr Rama Rao, for applicant present physically.

Mr G Venkata Subba Rao, Liquidator present physically.

This is an application is to take on record the 8<sup>th</sup> progress report. Report taken on record. Accordingly, **this application is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**